

Central Administrative Tribunal
Principal Bench

O.A. No. 1421 of 1999

New Delhi, dated this the 3rd August, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Ex. Const. Sudhir Kumar No. 203/R.B.,
S/o Shri Kameshwar Prasad,
R/o Qr. 5A, Type I,
P.S. Welcome, N.E. Dist.
New Delhi. ... Applicant

(None appeared)

Versus

1. The Commissioner of Police,
Delhi Police Hqrs.,
M.S.O. Building,
I.P. Estate, New Delhi.
2. The Addl. Commissioner of
Police (Genl. Admin.),
M.S.O. Building, I.P. Estate,
New Delhi.
3. The Dy. Commissioner of Police (Hqrs.),
Delhi Police Headquarters,
M.S.O. Building,
I.P. Estate,
New Delhi. ... Respondents

(By Advocate: Shri Raj Singh)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

In this O.A. applicant impugns Respondents order dated 14.3.98 and notice dated 31.3.99 requiring ^{him} to vacate the Government premises in his occupation.

2. None appeared for applicant when the case was called out even on the second call. Shri Raj Singh appeared for respondents and has been heard.
3. Shri Raj Singh states at the Bar that

applicant has vacated the Government quarter in question and in this connection filed D.D. No. 16 of 3.6.99.

4. As applicant has vacated the Government quarter in his occupation, I find nothing further survives in the O.A. which is accordingly dismissed as having become infructuous. No costs.

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(S.R. Adige)
Vice Chairman (A)

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